



**THE  
JHARKHAND GAZETTE  
EXTRAORDINARY  
PUBLISHED BY AUTHORITY**

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No. 881

23 Kartik, 1938 (S)

Ranchi, Tuesday, 14<sup>th</sup> November, 2017

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COMMERCIAL TAXES DEPARTMENT

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NOTIFICATION

14<sup>th</sup> November, 2017

**S.O. No. 135- Dated - 14<sup>th</sup> November, 2017--** In exercise of the powers conferred by sub-section (6) of section 39 read with section 168 of the Jharkhand Goods and Services Tax Act, 2017 (12 of 2017) (hereafter in this notification referred to as the said Act), the Commissioner hereby extends the time limit for furnishing the return by a non-resident taxable person, in **FORM GSTR-5**, under sub-section (5) of section 39 of the said Act read with rule 63 of the Jharkhand Goods and Services Tax Rules, 2017 for the months of July, 2017, August, 2017, September, 2017 and October, 2017 till the 11<sup>th</sup> day of December, 2017.

2. This notification shall be deemed to be effective from 15th November, 2017.

[File.No Va Kar / GST / 07/ 2017]

By the order of the Governor of Jharkhand,

**K. K. Khandelwal,**  
Principal Secretary-cum Commissioner.

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**वाणिज्यकर विभाग-**

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अधिसूचना

14 नवम्बर, 2017

एस. ओ. - 135- दिनांक- 14 नवम्बर, 2017-- झारखण्ड माल और सेवा कर अधिनियम, 2017 (2017 का 12)(जिसे इस अधिसूचना में इसके पश्चात् उक्त अधिनियम कहा गया है) की धारा 168 के साथ पठित धारा 39(6) के द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, आयुक्त, झारखण्ड माल और सेवा कर नियम, 2017 के नियम 63 के साथ पठित उक्त अधिनियम की धारा 39 की उप-धारा(5) के अधीन प्ररूप जीएसटीआर-5 में किसी अनिवासी कराधेय व्यक्ति द्वारा अपनी विवरणी भरने के मामले में जुलाई, 2017, अगस्त, 2017, सितंबर, 2017 और अक्टूबर, 2017 मास के लिए समय सीमा को 11 दिसम्बर, 2017 तक बढ़ाते हैं।

2. यह अधिसूचना 15/11/2017 से प्रवृत्त होगी ।

[सं.सं .वा०कर/जी०एस०टी०/04/2017]

झारखंड राज्यपाल के आदेश से,

के० के० खण्डेलवाल,  
प्रधान सचिव-सह-आयुक्त।

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